

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 188/MP/2015
With I.A. 17 of 2016**

Subject : Petition under Section 79(1) (f) & (c) and other applicable provisions of the Electricity Act,2003, read with Regulation 32 of Central Electricity Regulatory Commission(grant of Connectivity, Long-term Access and Medium –term Open Access in inter-state Transmission and related matters) Regulations,2009 against the arbitrary acts and omissions of respondent inter-alia towards threatening encashment of bank guarantee furnished by petitioner under the terms of Agreement for Long Term Access with System Strengthening (Agreement) dated 14.3.2012, executed between parties.

Date of hearing : 28.6.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Sarda Energy & Minerals Ltd.

Respondent : Power Grid Corporation of India Ltd.

Parties present : Shri Udit Chauhan, Advocate, Sarda Energy & Minerals Ltd.
Shri Arvind Singh, Sarda Energy & Minerals Ltd.

Record of Proceedings

Learned counsel for the petitioner submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. The Commission directed to list the matter for admission on 28.7.2016.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Law)